

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 101  
IB- 402/ND/2024

**IN THE MATTER OF:**  
**Canara Bank**

...PETITIONER

**Vs.**

**Joginder Singh**

...RESPONDENT

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 22.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant:**Mr. Vishwjeet Kumar, Adv.

**For the Respondent**

:

**ORDER**

This is a petition filed under Section 95 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Petitioner. This is a petition filed by the Financial Creditor against the Personal Guarantor. The Petitioner has not suggested any name of the IRP and Ld. Counsel submitted that the IRP may be appointed by this Adjudicating Authority. Order in this matter is **reserved.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**